

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 07 / 2016

**Present : Hon'ble Member (J) Sh. Vijai Pratap Singh and
Hon'ble Member (T) Sh.S Vijayaraghavan**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th August, 2016, 10.30 A.M

Name of the Company		Jagatrai Prabhudas Sangani. -Versus- ITC Limited & Ors.	
Under Section		59	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	Susanta Dutt Adv.	for R-1	10/08/16
2.	Syamantak Banerjee Adv.		

ORDER

Ld. Advocate for the respondent No. 1 is present.

None appeared for the petitioner in spite of notice. On perusal of records, it appears that the petitioner through his Advocate had entered appearance before the Bench on 28/01/2016. Thereafter, none appeared on his behalf on 1st April, 2016 and 20th July, 2016 when the matter was called.

In spite of sufficient opportunity given to the petitioner, none appeared for the petitioner on three occasions when the matter was listed. Accordingly, C.P. No. 07/2016 is hereby dismissed for default.

Let a copy of this order be sent to the parties.

Sd -
(S. Vijayaraghavan)
1 Member (T)

Sd -
(Vijai Pratap Singh)
Member (J)